

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 01ST DAY OF JULY 2009)

PRESENT

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MRS MANJULIKA GAUTAM MEMBER- A**

ORIGINAL APPLICATION NO. 1431 OF 2001.
(U/S 19, Administrative Tribunal Act, 1985)

1. Madhur Mohan son of Gauri Shankar.
2. Putti Lal son of Badri.
3. Uma Shankar son of Jagdamba Lal.
4. Tulsi Ram son of Jokhan.
5. Shyamdeo son of Pardeshi.
6. Sinda son of Jagar Nath.
7. Gudari son of Hari Nath.
8. Lal Chand son of Nirmal Lal.
9. Lal Bachan son of Mani.
10. Ram Bachan son of Rajjoo.
11. Brij Narain Lal son of Shiv Kumar Lal.
12. Lalji son of Shivpujan.
13. Dharmdeo son of Sadi Ram.
14. Nawal Ram Son of Pilai.
15. Shambhu Prasad son of Jagarnath.
16. Mohd. Jahir son of Mohd. Habiullah.
17. Munni Lal son of Sadaloo.
All working as Valveman, N.E. Railway, BSB, Varanasi.

.....Applicants

By Advocate : Shri B.P. Srivastava/Shri R.K. Pandey

Versus.

1. The Union of India through the Chairman, Railway Board, Rail Bhavan, New Delhi.
2. The General Manager (Personnel), N.E. Railway, Gorakhpur.
3. The Divisional Railway Manager, (Personnel) N.E. Railway, Varanasi.

.....Respondents

By Advocate: Shri Anil Kumar

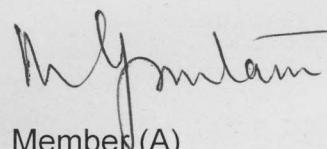


ORDER

(Delivered by : Justice A.K. Yog, Member -Judicial)

List revised. Perused the pleadings and documents on record.

2. By means of this O.A., 17 persons has joined as applicants in the present O.A. We have perused the legal grounds contained in para 5 of the O.A. We do not find any force in the contention of the applicant to interfere with the impugned order as the same is well considered order. We find no merit in this O.A. It is accordingly dismissed. No costs.



Member (A)



Member (J)

Manish/-